

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G.SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).20158/2006

(From the judgement and order dated 19/05/2006 in RFA No.2699/2003 of The HIGH COURT OF  
PUNJAB & HARYANA AT CHANDIGARH)

H.S.I.D.C.

Petitioner(s)

VERSUS

PRAN SUKH &amp; ORS.

Respondent(s)

(With appln(s) for modification of Court's Order and prayer for  
interim relief and office report)WITH  
SLP(C)NOS.11661, 11662, 12624, 13030, 1388, 1389, 15606, 15607,  
15608, 15609, 21578, 2386, 4331, 4333, 5321, 5322, 5323, 6872,  
7134,7267, 7281, 7282, 7283, 7284, 7455, 7509 of 2007, S.L.P.(C)  
...CC NO.7567/07, 7773, 8026, 8078 and 9859 of 2007

Date: 31/10/2007 These Petitions were called on for hearing today.

For Petitioner(s)

Mr. Ravindra Bana, Adv.

Mr. Vikrant Yadav, Adv.  
for Mr. M.C. Dhingra, Adv.Mr. R.C. Kohli, Adv.  
Mrs Lalita Kaushik, Adv.Ms. Archana Vashishth, Adv.  
for Mrs. Amita Gupta, Adv.Mr. Sanjay Jain, Adv.  
Dr. Kailash Chand, Adv.

For Respondent(s)

Mr. Manjit Singh, Adv.  
for Mr. T.V. George, Adv.

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UPON hearing counsel the Court made the following  
ORDERIssue fresh notice upon all the unserved respondents in all the SLPs through  
Registered Post A.D.

Dasti service, in addition, is allowed in SLP(C)No.7283/2007.

Petitioners may take appropriate steps for service upon unserved respondents.

Interim application filed in SLP(C)No.20158/2006 be listed before the Hon'ble

Court at the earliest.

It is disclosed in the cause list that in some of the SLPs application for substitution of LRs. is filed. However, files of all the cases are not forwarded to this Court.

Office has to forward all the files to this Court, when matters are listed before this Court.

List the matters on 14th December, 2007.

(S.G.SHAH)  
Registrar